COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 282 of 2016 & IA No. 580 of 2016 AND

Appeal No. 314 of 2016 & IA Nos. 649 & 650 of 2016

Dated: 10th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

Appeal No. 282 of 2016 & IA No. 580 of 2016

In the matter of:

M/s Lord Chloro Alkali Ltd. Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Ms. Neha Garg

Counsel for the Respondent(s) : Mr. R. K. Mehta

Ms. Thinanshi Andley for R-1

Mr. M. G. Ramachandran

Ms. Poorva Saigal

Mr. Shubham Arya for R-2 to 4

Appeal No. 314 of 2016 & IA Nos. 649 & 650 of 2016

In the matter of:

Rajasthan Steel Chambers Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Ms. Neha Garq

Counsel for the Respondent(s) : Mr. R. K. Mehta

Ms. Thinanshi Andley for R-1

Mr. M. G. Ramachandran

Ms. Poorva Saigal

Mr. Shubham Arya for R-2 to 4

ORDER

IA No. 580 of 2016 in Appeal No. 282 of 2016 and IA No. 650 of 2016 in Appeal No. 314 of 2016 and (for exemption from filing certified copy of the impugned order) are allowed.

As agreed by learned counsel for the parties, list these matters for further hearing on <u>25.09.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/tpd